

during 1989. The amount involved was Rs. 50.23 crores. The details of punishment awarded by the public sector banks during 1989 to their delinquent officials found involved in fraud cases are as under:—

(1) No. of employees convicted	73
(2) No. of employees given major/minor penalties	725
(3) No. of employees out of (2) above dismissed/discharged/removed	299
(4) No. of employees against whom prosecution is pending in the Court	666
(5) No. of employees against whom departmental proceedings are pending	1324

Several measures been taken by the public sector banks and RBI to reduce the incidence of frauds and to bring needed improvement in the working of the banks. These measures include periodic inspections, strengthening of vigilance machinery in each bank, issue of comprehensive guidelines by RBI advising banks to strengthen the control mechanism, detailed review by the Boards of Directors of the banks of the fraud cases, training of operational personnel in regard to the procedures, etc. It has been impressed upon the banks that a serious view must be taken of irregularities if any committed by its employees and action initiated to inflict deterrent punishment on the delinquent staff.

Number of Film for Certification during last three years

1471. SHRI RAM PRASAD CHAUDHARY:
 PROF. MAHADEO SHIWANKAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total number of film received for certification during the last three years (upto 1 July, 1990) by the Central Board of Film Certification;

(b) the number of films certified without censor cuts and number of films certified with such cuts;

(c) the number of films still awaiting certification with details thereof; and

(d) the time normally taken to certify a film?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA):
 (a) to (d) The information is being collected and will be laid on the Table of the House as early as possible.

[English]

Divorce Cases pending in Delhi Courts

1472. SHRI KAMAL CHAUDHRY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases relating to divorce and annulment of marriage under Hindu Marriage Act pending in Delhi Courts for more than five years: and

(b) the steps taken by Government for speedy disposal of such old cases?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) The information is being collected and will be laid on the Table of the House.

(b) Steps have been taken by Delhi Administration to set up 10 Family Courts in the Union Territory of Delhi. In addition, besides increasing the Judge strength in Delhi Courts, various steps have been taken in general by the Government, from time to time, to reduce pendency of cases in the Courts. A Committee of 3 Chief Justices of High Courts